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SLP(C)No. 1960-1961 OF 2001

ITEM No.16

Court No. 2

SECTION IIIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) Nos.1960-1961/2001

(From the judgement and order dated 03/08/1999 in WA 755/99 and
CMP 7416/1999 of The HIGH COURT OF MADRAS)

APPROPRIATE AUTHORITY INCOME TAX DEPT.

Petitioner (s)

VERSUS

R. SHANNUGANATHAN (DEAD)&THR. LRS.& ORS.

Respondent (s)

(With appln(s). for permission to urge addl. grounds, prayer for
interim relief and office report)

Date : 07/03/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SYED SHAH MOHAMMED QUADRI
HON'BLE MR. JUSTICE ASHOK BHAN

For Petitioner (s) Mr. Soli J. Sorabjee,AG.
Mr. S. Ganesh,Sr.Adv.
Mr. Rajiv Tyagi,Adv.
Mr. B.V. Balaram Das,Adv.

For Respondent (s) Mr. R. Sundaravardhan,Sr.Adv.
Mr. R.N. Keshwani,Adv.
Mr. Ramlal Roy,Adv

UPON hearing counsel the Court made the following
O R D E R

.....L.....I..T.....T.....T.....T.....T.....T.....T.....T.....J
Mr. S. Ganesh, learned senior counsel for the
petitioner, seeks time to file an application for substituted
service.

The petitions are adjourned by one week.

(T.I. Rajput)
Court Master

(Kanwal Singh)
Court Master